



**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 104
Ivn. P(IBC) No. 03/JPR/2023
IA No. 387/JPR/2024
CP No. (IB)- 21/9/JPR/2021
Under Section 9 of IBC, 2016

In the matter of:

Airen Copper Pvt. Ltd.

... Operational Creditor/Applicant

Versus

Fatehpuria Transformers and Switchgears Pvt. Ltd.

... Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Ajay Atolia, CA
For the Respondent : Aditya Mapara, Adv.

ORDER

IA No. 387/JPR/2024

Heard Mr. Ajay Atolia, CA appearing for the Petitioner. Mr. Aditya Mapara, Adv. appearing for the Respondent. Corporate Debtor has moved this application stating that parties have amicably settled their dispute by executing the settlement deed dated 11.07.2024. In light of the same, it is prayed that the captioned matter may be disposed of. With this application, settlement agreement has been attached. Mr. Ajay Atolia, CA appearing for the Petitioner submits that in view of the understanding reached between the parties, this petition may be allowed to be withdrawn. Permission is granted. **CP No. (IB)- 21/9/JPR/2021** is dismissed as withdrawn. All pending IAs stands disposed of accordingly.


sd/-

(Rajeev Mehrotra)
Technical Member


sd/-

(Deep Chandra Joshi)
Judicial Member

July 29, 2024